

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7372/2024
(Arising out of impugned final judgment and order dated 22-02-2024
in CRA No. 2710/1986 passed by the High Court Of Judicature At
Allahabad)

HUKUM SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 103641/2024 - EXEMPTION FROM FILING O.T.)

Date : 12-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Mr. Adarsh Saini, Adv.
Ms. Ambika Atrey, Adv.
Mr. Brijesh Kumar, Adv.
Ms. Jyoti Verma, Adv.
Ms. Vidyottma Jha, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Ms. Shweta Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice, no one has put in
appearance on behalf of respondent nos. 2 to 5.

This is a case where the High Court has
acquitted respondent nos. 2 to 5 under Section 302 of
the Indian Penal Code, 1860 (I.P.C.) but has
convicted them under Section 325 I.P.C. It appears
that respondent nos. 2 to 5 are deliberately trying

to avoid the Court

Accordingly, let bailable warrants be issued to respondent nos. 2 to 5 in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) each, to be executed through the concerned Chief Judicial Magistrate, returnable on 23rd August, 2024.

List on 23rd August, 2024.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)